

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL)

Respondents : Central Power Distribution Company of Andhra Pradesh Limited & Ors.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri, Buddy Ranganadhan, Advocate, RIL
Ms. Gayatri Mishra, Advocate, RIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking declaration that the action of the Respondents in deducting the discount on deemed generation from the monthly bills payable to the Petitioner for the months of April, 2012 and May, 2012 is illegal and contrary to the terms of the Power Purchase Agreement. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 24.3.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.4.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

